

thereof;

(e) and (f). A large number of the allopathic drugs of mass consumption manufactured by the organised sector are under price control and retail prices of medicines are fixed in accordance with the provision of DPCO, 1987 after careful scrutiny. This ensures that the consumer pays reasonable prices for the medicines.

Rural Development Projects of Orissa

1426. SHRI ARJUN CHARAN SETHI: Will the PRIME MINISTER be pleased to state:

(a) the details of the projects in regard to rural development submitted by Orissa Government during 1991-92;

(b) the projects out of those approved so far, and

(c) the time by which the remaining projects are likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (DEPARTMENT OF RURAL DEVELOPMENT) (SHRI UTTAMBHAI H. PATEL): (a) to (c). No proposals have been received for taking up projects in regard to rural development from Government of Orissa during 1991-92, except in case of Jawahar Rozgar Yojana (JRY). In case of JRY, the Government of Orissa have submitted a project during January, 1992 to check migration of labourers from the worst affected districts. This proposal is under consideration.

[*Translation*]

Pending Development Projects

1427. SHRI VILASRAO NAGNATHRAO GUNDEWAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the details of the development projects, received from Maharashtra pending clearance;

(b) since when these projects have been lying pending; and

(c) the time by which these projects are likely to be accorded approval?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) No Urban development projects are pending clearance in the Ministry of Urban Development.

(b) and (c). Does not arise.

Encroachment by Religious Bodies

1428. SHRI HARI KEWAL PRASAD: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the names of the religious bodies who have encroached upon public land in Delhi;

(b) the time since when the land is under unauthorised occupation of these bodies;

(c) the details of the encroachments on public land during the last three years;

(d) the action taken by the Government to check encroachments; and

(e) the latest position in respect of each of the case?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) Number of places of wor-

ship exist on public land, but it is not possible to name the religious bodies connected there with.

(b) Does not arise in view of the reply to part (a) above.

(c) to (e). The information is being collected and will be laid on the Table of the Sabha.

Regularisation of Unauthorised Colonies

1430. SHRI ARVIND TRIVEDI:
SHRI JANARDAN MISHRA:
SHRI RAM PRASAD SINGH:
SHRI PANKAJ CHOWDHARY:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the number of unauthorised colonies are pending regularisation in Delhi;

(b) whether a demand is being made to the Government to regularise the unauthorised colonies in Delhi;

(c) if so, whether the Government propose to regularise the unauthorised colonies; and

(d) if so, by when and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) to (d). On the basis of a survey conducted by the Municipal Corporation of Delhi Delhi Development Authority, a list of 607 unauthorised colonies which were existing in Delhi upto 30th June, 1977 was prepared. Out of this, 559 colonies have so far been regularised and the cases of the

remaining colonies are under consideration of the MCO. In respect of post-1977 unauthorised colonies no decision on their regularisation has been taken so far.

[English]

Allotment of DDA Flats/Shops on Priority

1431. SHRI RAJNATH SONKAR SHASTRI: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether complaints of undue favours and discriminations in the matter of allotment of DDA flats/shops on priority basis has been received;

(b) if so, the details thereof and the action taken thereon; and

(c) the details of the persons to whom DDA flats/shops were allotted on priority basis during the last three years?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) and (b) No. Sir. The DDA has reported however that one representation of Shri S. K. Gupta was received through Shri Rajnath Sonkar Shastri, M.P. The same was examined and final reply was sent to him that his request for an out-of-turn allotment of a MIG flat could not be acceded to for want of sufficient justification.

(c) A list of persons to whom out of turn allotment of DDA flats have been made from 1.4.89 to 31.3.92 is as per statement enclosed. There is no registration scheme for allotment of shops. Hence the question of allotment of shops on priority basis does not arise.